

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI**

**OA No. 1766/2013**

New Delhi this the 29<sup>th</sup> day of July, 2016

**Hon'ble Mr. Justice, M. S. Sullar, Member (J)  
Hon'ble Shri V. N. Gaur, Member (A)**

Banarasi Dass  
Manager, Infra-Sales  
BSNL Office, 6th Floor,  
Statements House, Connaught Place,  
New Delhi.

**Residential Address :**

Banarasi Dass  
A-359, Govind Puram,  
Ghaziabad (U.P) ....Applicant

(By Advocate : None)

Versus

Bharat Sanchar Nigam Ltd.,  
Through

1. Chairman-cum-Managing Director,  
Bharat Sanchar Bhawan, BSNL  
3<sup>rd</sup> Floor, Janpath, New Delhi.
2. The Director, HR, BSNL  
Bharat Sanchar Bhawan,  
3<sup>rd</sup> Floor, Janpath, New Delhi.
3. The PMG - BSNL,  
Infra-Sales Unit, 6<sup>th</sup> Floor,  
Bharat Sanchar Bhawan,  
Janpath, New Delhi.
4. The CGM  
UP (W), Telecom Circle,  
Shastri Nagar, Telephone Exchange Building  
Garh Road, Meerut (UP) ....Respondents

(By Advocate : Mr. Abhimanyu Garg)

**O R D E R (O R A L)**

**Justice M. S. Sullar, Member (J)**

As is evident from the record that the applicant initially instituted this Original Application (O.A) as back as on 22.05.2013 in this Tribunal.

Thereafter, the case was repeatedly adjourned on one pretext or the other.

Ultimately, on 19.05.2016, the following order was passed by this Tribunal :-

*“Although no cogent ground for adjournment of this old O.A is made out, however, in the interest of justice, last opportunity is granted to the learned counsel for the parties to argue the matter.*

*Again adjourned to 29.07.2016 for arguments at the request of the learned counsel for the applicant.”*

2. Thus, the O.A was adjourned for today for arguments.
3. Today again, nobody is appearing on behalf of the applicant to argue the matter, despite repeated calls. From the sequence of events depicted in the interim orders, and indicated factors, we are of the firm view that the applicant is not at all interested to prosecute this case, and we have no option but to dismiss this O.A for non-prosecution.
4. Therefore, the instant O.A is hereby dismissed in default, on account of non-prosecution.

(V. N. Gaur)  
Member (A)

(Justice M. S. Sullar)  
Member (J)

/Maya/